

के आदमी हैं, डेलही ऐडमिनिस्ट्रेशन के आदमी हैं और कारपोरेशन के भी आदमी हैं। हमारे पास उन कालोनीज की लिस्टें बनी हुई हैं, जो पहले नहीं थीं और बाद में बनीं। हमारी ख्वाहिश यह है कि जो जमीन किसी पब्लिक परपज के लिये चाहिये उसके लिये हम कुछ न कुछ देखने के लिये तैयार हैं, लेकिन जो आये दिन एक जबरदस्ती की कार्रवाई की जा रही है, उसकी रोकथाम के लिये हमको कार्रवाई करनी पड़ेगी।

RAID ON M/S PAHILAJ & Co. AT
BOMBAY

*579. SHRI JAGAT NARAIN:†
SHRI D. THENGARI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the officers of the Enforcement Directorate assisted by Income tax Officers carried out a search of the premises of M/s. H. N. Pahilaj & Co at Bombay and seized certain incriminating documents and duplicate balance sheets for the years 1964-65 and 1965-66, showing a profit of Rs. 2½ lakhs and 13½ lakhs respectively whereas for the purpose of Income tax return file, the said firm has shown profits of Rs. 43,000 and Rs. 48,000 only;

(b) if so, what steps are being taken by Government to realize the Income Tax and the penalty due from the said firm;

(c) whether it is also a fact that the said firm is having a sister concern in New York named India Nepal Gift House, New York, of whom Shri Pahilaj N. Hathiramani is the sole proprietor and the commission due to export from India by the said firm (H. N. Pahilaj & Co.) is being credited to his account; and

†The question was actually asked on the floor of the House by Shri Jagat Narain.

(d) if so, what steps are being taken by Government to punish the said firm under the Foreign Exchange Regulation Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) to (d) 3rd September 1966, the Enforcement Directorate searched the premises of M/s. H. N. Pahilaj & Co. at Bombay and seized certain documents which *prima facie* indicate offences of the nature mentioned in part (a) of the question. The matter regarding evasion of income-tax is under investigation by the concerned authorities. There have been exports by M/s. H. N. Pahilaj & Co. to Indo-Nepal Gift House, New York. The nature of relationship between these two firms and the nature of the commission in respect of these exports are matters under investigation.

श्री जगत नारायण : मैं वजीर साहब से यह पूछना चाहता हूँ कि क्या यह बात उनके इलम में है कि 1958-59 में इस फर्म के खिलाफ स्टेट कारपोरेशन ने कोई एडवर्स रिमाइंस दिये थे ? अगर दिए थे, तो उनको लाइसेंस देने के पहले उन एडवर्स रिमाइंस के बारे में तसल्ली क्यों नहीं की गई कि वे ठीक हैं या गलत हैं ?

दूसरा सवाल यह है—जैसा उन्होंने कहा— कि जब इस फर्म की तलाशी ली गई और उसमें कागजात बरामद हुए, तो उन कागजात में क्या वह कागजात भी बरामद हुए जो कि कामर्स डिपार्टमेंट के सीनियर आफिशियल्स या दूसरे आफिशियल्स ने इस कम्पनी के मालिक को लिखे थे, जिनसे यह लिखा था कि इस तरीके से आप इस तलाशी से बच सकते हैं और इनकम टैक्स देने से भी बच सकते हैं ? अगर ऐसे कागजात मिले हैं उन अफसरों के, तो उन अफसरों के खिलाफ क्या एक्शन लिया गया ? अगर नहीं लिया गया तो क्या वजह है, क्यों नहीं लिया गया है ? क्या उस तलाशी में यह भी पता लगा है कि कई अफसरों ने रुपए

श्री हासिल किए हैं इस कम्पनी से उन फायदा पहुंचाने के लिए ?

श्री सभापति : तीन सवाल आपने कर दिए इसमें ।

श्री जगत नारायण : मिलते-जुलते ही सवाल हैं ।

श्री बी० आर० भगत : तीनों सवालों का ताःलुक तलाशी से है । मैंने कहा तलाशी हुई है और छानबीन की जा रही है । जिन मारी बातों का जिक्र है, छानबीन होने पर कोई बात सामने आएगी, तो उस पर जरूर कार्यवाही करेंगे ।

श्री जगत नारायण : मेरे सवाल का जवाब नहीं आया है । क्या वे कागजात मिले हैं, जिनमें कामर्स डिपार्टमेंट के अफसरों ने कम्पनी के डाइरेक्टर या मालिक को लिखा है कि इस ढंग से तुम तलाशी या इनकम टैक्स से बच सकते हो ? इसका जवाब दें कि वे कागजात मिले हैं या नहीं ?

श्री बी० आर० भगत : यह सूचना मेरे पास नहीं है कि वे कागजात हैं या नहीं, वह तो देखने से पता चलेगा । अभी मेरे पास कोई खबर नहीं है ।

SHRI NIREN GHOSH: May I know whether it is true that M/s. Pahlaj & Co. Bombay had come to the adverse notice of the S.T.C. as early as 1958-59?

MR. CHAIRMAN: That is what Mr Jagat Narain said.

SHRI NIREN GHOSH: May I know why it was not scrutinised before granting them export and import licences?

MR. CHAIRMAN: This is what he asked.

SHRI NIREN GHOSH: May I know whether another partner of

this firm is his wife and despite previous information that they are leaving India in order to escape those charges and payments, yet she was allowed to leave India in a night plane on October 16, 1966 with the connivance of the officers of the Government of India?

SHRI B. R. BHAGAT: Who was allowed?

SHRI NIREN GHOSH: His wife. Since they were liable to be prosecuted and made to pay fines, in order to escape all that they transferred their assets to the New York firm and this partner—that is, his wife—left India on 16th October by a night plane and though previous information was given to the Government of India, with the connivance of certain officers of the Government she left.

SHRI B. R. BHAGAT: You mean last November 1966?

SHRI NIREN GHOSH: This year.

SHRI B. R. BHAGAT: The Bombay firm was searched on 3rd September 1966 and a number of documents have been seized. As for the earlier matter and whether any adverse remarks were there by the S.T.C. it does not pertain to this matter. That is a matter for the Commerce Ministry. I do not have any information about that. That may or may not be true. Whether the licences were issued to this firm in spite of the fact that the S.T.C. made adverse comments, that information is not with me at the moment because that concerns the other Department. I will look into that question. As for his wife being allowed to go this gentleman is a British subject domiciled in Aden. Obviously, his wife will also be a British subject. The wife does not figure in the investigations. Whether she is a partner or not, I will have to look into. I do not know now.

SHRI NIREN GHOSH: What about the evidence? (No reply).

SHRI BANKA BEHARY DAS: There was a criminal conspiracy between this Bombay firm and the India Nepal Gift House, New York and some of the officers of this firm and that firm were being mutually transferred. May I know from the Minister whether this conspiracy was primarily meant to obtain incentive import licence from the Government of India and to falsely show some exports and this company was able to be favoured through a contact. Mr. K. L. Punjabi, ex-Chief Secretary of the Maharashtra Government who approached the Commerce Minister in this matter?

SHRI B. R. BHAGAT: I have said that we are investigating into whether there is relation between these two firms and, if so, to what extent there is collusion or conspiracy for illegal things. The member has given further information that a particular ex-officer is also involved. We will look into that.

SHRI A. P. CHATTERJEE: May I know if it is a fact that this company's proprietor Mr. Pahilaj, is disposing of his assets in India to evade the payment of Income-tax and penalties due and payable thereon which run into several lakhs? Secondly, is it true that this proprietor was introduced by Shri Panjabi, a very senior retired officer of the Maharashtra Government, to the Commerce Minister, Mr. Manubhai Shah? Thirdly, the Minister said that the investigation has started. We know that an investigation takes in a certain Ministries an unconscionably long time in order that the bird may fly away, in order that the public memory may forget the matter and when another question would arise, then they would say that they would start investigations. May I know when the investigation was started and how long it is likely to continue and when it will conclude?

MR. CHAIRMAN: There in one.

SHRI B. R. BHAGAT: Let me begin with the last one. As for investigations, I have already given the

information that the search was conducted on the 3rd September, 1966.

SHRI A. P. CHATTERJEE: When was it started and how long will it take?

SHRI B. R. BHAGAT: The Member should patiently hear. I have said that the search was conducted on 3rd September 1966, not only in this but in several other firms also. We have seized a number of documents and we are vigorously pursuing the matter. There is no question of allowing the bird to fly.

AN HON. MEMBER: One has already flown.

SHRI B. R. BHAGAT: As for the first part of the question whether this gentleman is disposing of his assets, I do not have any information but since it has been pointed out I will warn the Department that they should see that no assets are disposed of.

SHRI NARINDAR SINGH BRAR: May I know whether it is true that his passport was suspended and has been given again?

MR. CHAIRMAN: He is a British subject.

SHRI B. R. BHAGAT: He holds a British passport. What we have done is, the visa has been extended so that he remains here and does not go away.

شہری عبدالغنی : کیا وزیر صاحب

فرمائیں گے کہ جو کاغذات سرکار نے پکڑے ان میں ایسا ظاہر کیا گیا ہے کہ اصل میں ان کو جو فائدہ ہوا وہ ساڑھے ۱۲ اور ساڑھے ۱۳ لاکھ تھا لیکن انہوں نے انکم ٹیکس دینے کے لئے صرف ۳۳ ہزار کے قریب بتایا - کیا گورنمنٹ کو اس بات کا خیال ہے کہ ان کی جو جائیداد

ہے وہ اندلی ہے کہ اس سے انکم ٹیکس کا روپیہ وصول کیا جا سکے - اگر ہے تو کیا اس کے لئے گورنمنٹ نے ہدایت جاری کی ہے کہ آئیڈیہ اسکی حفاظت ہو - کے اور وہ روپیہ مل جائے؟

†[श्री अब्दुल सनी : क्या वजीर साहब फरमायेंगे कि जो कागजात सरकार ने पकड़े, उनमें ऐसा जाहिर किया गया है कि असल में उनको जो फायदा हुआ वह साढ़े 12 और मढ़े 13 लाख था लेकिन उन्होंने इनकम टैक्स देने के लिए सिर्फ 43 हजार के करीब बताया, क्या गवर्नमेंट को इस बात का ज्ञान है उनकी जो जायदाद है वह इतनी है कि उस से इनकम टैक्स का रुपया वसूल किया जा सके। अगर है तो क्या उसके लिए गवर्नमेंट ने हिदायत जारी की है कि आइन्दा उसकी हिफाजत हो सके और वह रुपया मिल जाय ?]

श्री वी० आर० भगत : यह तो मामूली हिदायत होती है। कुछ अगर वह ब्रेच भी देंगे, तो उसको भी कब्जा में करने का कानून में है। जहां तक सवाल है कि कितनी रकम है कितना उनका बकाया है, टैक्स कितना देना है, यह सब छानबीन हो रही है।

SHRI K. K. SHAH: Is the Minister aware that the husband holds a British passport and the wife holds an Indian passport?

Secondly, is the hon. Minister aware that even foreigners are not permitted to leave this country unless an income-tax clearance certificate is given? How did the wife get the income-tax clearance certificate and how did she leave?

SHRI B. R. BHAGAT: I will look into this matter. I do not know; I do not have that information.

SHRI G. MURAHARI: I would like to know whether the Government can assure us that in the scope of the investigations that they are undertaking they would also cover the question of Mr. Punjabi and his

† [] Hindi transliteration.

collusion with the Commerce Minister.

SHRI B. R. BHAGAT: Now that it has been pointed out, certainly we will take notice of it.

MR. CHAIRMAN: Next question.

SUPPLY OF POWER TO INDUSTRIES IN KERALA

*580. SHRIMATI DEVAKI GOPI-DAS: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the steps taken to ensure steady supply of power to the industries in Kerala State, especially to the Cochin Oil Refinery and F.A.C.T. during the ensuing summer months; and

(b) whether any proposals for quick yielding small hydel projects have been forwarded by the State Government; if so, what are their estimates and the reaction of the Government to such proposals?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b) A statement giving the requisite information is laid on the Table of the House.

STATEMENT

(a) The installed generating capacity of Kerala has increased from 197 MW in March 1966 to 315 MW consequent on the commissioning of two generating units (50 MW each) at Sabarigiri and one unit of 18 MW at Sholayar. The storage position in the hydel reservoirs in Kerala is also satisfactory. In the circumstances, the power supply to the industries in Kerala State including the Cochin Oil Refinery and F.A.C.T. is expected to continue without any restriction during the ensuing summer months.

(b) The Kerala State authorities have submitted proposals for implementation of the Idmalayar Project which apart from affording water supply to the extent of 1500 cusecs for industrial and domestic purposes